

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 2
(IB)-1097(PB)/2019

IN THE MATTER OF:

The Vernandas Apartment Owners Association
v.

.... Applicant/petitioner

M/s. Shuja Construction Company Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 06.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:

Mr. Sonal Anand, Adv.

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 17.05.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 17.05.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)